

Form 'D'  
[See paragraph 15]

**NOMINATION**

I/We ..... (Name and address),  
the holder/s of Stock certificate/BLA No ..... for the loan .....  
hereby nominate the following person/s who shall on my/our death have the right to  
the Government securities/Bonds and receive payment of the amount for the time  
being due on the Government securities / Bonds specified below:

**PARTICULARS OF NOMINEE:**

Date of issue	Amount Rs.	Date of repayment	Full name with expanded initials and address of nominee	Date of birth in case of minor	Relation- ship to holder/s	Particulars of bank account

**To be filled in case if nominee is minor:** As .....  
the sole nominee above is a minor on this date, I/We appoint Shri/Smt./Kum  
..... to receive the amount for the time being  
due to the above Government securities/Bond in the event of my/our death during the  
minority of the said nominee .....

**If the nomination is in substitution of the one already made:** This nomination is in  
substitution of the nomination dated ..... made by me/us and registered  
on your books at ..... which shall stand cancelled on registration  
of this nomination.

Place: \_\_\_\_\_ (Signature(s) of the Stock Certificate holder (s)  
Date: \_\_\_\_\_ / BLA holder(s))

Signature with name and address of witnesses:

- 1.....
- 2.....

**Acknowledgment**

We acknowledge having registered the nomination in favour of .....  
(Name of nominees) for the Stock Certificate/BLA No. .... for the  
loan ..... and the nomination registration no. is .....  
Please quote the above nomination registration no. in all communication pertaining to  
change or cancellation of nomination.

Date: ..... Authorised Official .....

Form 'E'  
[See paragraph 15]

**CANCELLATION OF NOMINATION**

I/We ..... (name and address) do hereby cancel the nomination dated ..... made by me/us in respect of the following Stock certificate/Bond Ledger Account No., and registered by the Public Debt Office/branch of the Agency bank on .....(date) vide registration no. ....

**Particulars of the Stock Certificate/Bonds**

<b>Date of Issue</b>	<b>Nomenclature of the loan</b>	<b>Stock Certificate / BLA No.</b>	<b>Amount (Rs.)</b>

Place: \_\_\_\_\_

(Signature(s) of the Stock Certificate holder (s)

Date: \_\_\_\_\_

/ BLA holder(s))

Signature with name and address of witnesses:

1.....

2.....

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**Acknowledgment**

We acknowledge having cancelled the nomination in favour of .....  
(Name of nominees) for the Stock Certificate/BLA No. .... for the loan  
..... noted vide our nomination registration no. .... dated  
.....

Date: .....

Authorised Official .....